

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:6134

ANSWERED ON:30.04.2015

LAW FOR PERSONS AFFECTED BY LEPROSY

Pradhan Shri Nagendra Kumar;Raut Shri Vinayak Bhaurao;Shewale Shri Rahul Ramesh;Shinde Dr. Shrikant Eknath;Verma Shri Rajesh

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether certain laws of the land consider leprosy incurable;
- (b) if so, the details thereof along with the reasons therefor;
- (c) whether the Law Commission of India has submitted a report on 'Eliminating Discrimination against Persons Affected by Leprosy';
- (d) if so, the salient features of the recommendations along with the reaction of the Government thereto; and
- (e) the time by which these recommendations are likely to be implemented?

Answer

MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA)

(a) and (b): The Information is being collected and will be laid on the Table of the House.

(c) and (d): Yes, Madam. The 20th Law Commission has submitted its Report No. 256 titled 'Eliminating Discrimination against Persons Affected by Leprosy' on 07.04.2015. The Law Commission of India in its said Report has recommended certain amendments in the Special Marriage Act, 1954; the Dissolution of Muslim Marriage Act, 1939; the Hindu Marriage Act, 1955; the Indian Divorce Act, 1869; the Hindu Adoption and Maintenance Act, 1956; the Legal Services Act, 1987; and the Motor Vehicles Act, 1988 and to repeal the Lepers Act, 1898 in its entirety.

(e): The Information is being collected and will be laid on the Table of the House.